

(घ) प्रत्येक रिक्ति के लिये अभ्यर्थियों के चयन के लिये मानदंड निर्धारित किया गया है ; और

(ङ) 30 नवम्बर, 1993 तक विभिन्न श्रेणियों के अन्तर्गत पंजीकृत आवेदकों की कुल संख्या कितनी है ?

श्रम मंत्रालय के राज्य मंत्री (श्री ए० पी० संगमा) : (क) से (ङ) रोजगार चाहने वालों की संख्या, जिनमें आवश्यक नहीं कि सभी बेरोजगार थे, जिन्होंने राजकोट जिलों के क्षेत्राधिकार में आने वाले दो रोजगार कार्यालयों में पंजीकरण कराया था और राजकोट में स्थित एक विश्व-विद्यालय रोजगार सूचना व मार्गदर्शन ब्यूरो (यू०ई०आई०जी०बी०), पिछले तीन वर्षों के

दौरान इन तीन रोजगार कार्यालयों/यू०ई०आई०जी०बी० द्वारा श्रेणीवार किया गया नियोजन, और जून 1992 (नवीनतम उपलब्ध) के अन्त तक इन रोजगार कार्यालयों के चालू रजिस्टर पर रोजगार चाहने वालों की संख्या संलग्न विवरण में दी गई है। (नीचे देखिए)

जारी हुए निदेशों के अनुसार, उन रोजगार कार्यालयों में रोजगार चाहने वालों के नाम दर्ज हैं जिनके क्षेत्राधिकार में वे सामान्यतः रहते हैं।

रोजगार कार्यालयों की भूमिका सिर्फ नियोजक द्वारा अधिसूचित रिक्तियों के लिए सम्प्रेषणों तक सीमित है। प्रत्येक रिक्ति हेतु अभ्यर्थियों के चयन का मानदंड सम्बन्धित नियोजक का विशेषाधिकार होता है।

विवरण

(आंकड़े हजारों में)

| श्रेणी | पंजीकरण | | | नियुक्तियाँ | | | जून, 1992 के अंत में चालू रजिस्टर |
|-----------------|---------|------|----------------------|-------------|------|----------------------|-----------------------------------|
| | 1990 | 1991 | 1992 (जन० से जून) | 1990 | 1991 | 1992 (जन० से जून) | |
| कुल संख्या | 15.0 | 12.3 | 5.4 | 1.2 | 1.1 | 0.8 | 63.5 |
| महिलाएँ | 2.4 | 2.1 | 1.2 | 0.1 | 0.1 | 0.1 | 9.7 |
| अनुसूचित जाति | 1.5 | 0.6 | 0.5 | * | * | * | 7.0 |
| अनुसूचित जनजाति | 0.2 | 0.1 | 0.1 | 0.1 | * | * | 0.7 |

*आंकड़े 50 से कम हैं।

Shortage of Training Institutes in Rajasthan

1334. SHRI RAJENDRA PRASAD MODY : Will the Minister of LABOUR be pleased to state :

(a) whether there is a shortage of industrial training institute in Rajasthan ;

(b) if not, the number of ITIs functioning there ; and

(c) the number of boys and girls trained in various trade/vocations skills every year in the State ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): The information is being collected and shall be laid on the table of the House.

Registration of "Bal Majdoor Union" by the Registrar of Trade Union

1335. PROF. SAURIN BHATTACHARYA: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the Registrar of Trade Unions has refused to register "Bal Mazdoor Union" comprising about 50 child labour most of them below 15 years of age;

(b) whether he reportedly adduced the ground that under Trade Union Act of 1926, children below 15 years of age do not have the right to form trade union;

(c) if so, whether Government, while recognising its inability to stop child labour whose number about 18 million would remove the iniquitous bar to child labour below the age of 15 years from forming trade unions through necessary amendments of the Trade Union Act of 1926 immediately if the Registrar's plea was correct; and

(d) if the Registrar's plea is incorrect, whether he should be brought to book?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) to (d) According to the information received from Delhi Administration, an application under the name of Bal Majdoor Trade Union was received on 25-9-92 in the office of Registrar of Trade Union, Delhi for registration under the Trade Unions Act, 1926. As some of the signatories of application for registration were below the age of 15 years the representative of the applicant union was informed that it will not be possible to register the trade union in view of the provisions of Section 21 of the Trade

Unions Act, 1926. Subsequently, Bal Majdoor Union, New Delhi, filed a writ petitions challenging the provisions of Section 21 of the Trade Unions Act in the High Court of Delhi and the same was dismissed. The Union has now filed as S.L.P. in the Supreme Court of India. The Matter therefore is subjudice.

Cases Against Tobacco Exporters for Violation of Minimum Wages Act

1336. DR. YELAMANCHILI SIVAJI:

Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that some cases have been registered against Tobacco exporters in Andhra Pradesh for violation of Minimum Wages Act;

(b) if so, since when there are pending; and

(c) what are the names of erring companies and the names of partners of those companies and details with year-wise and company-wise against whom cases are pending?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) to (c) The information is being collected and will be laid on the table of the House.

Outsiders Leading Service Association/Unions in Government Departments

1337. SHRI SANTOSH KUMAR SAHU: Will the Minister of LABOUR be pleased to refer to the answer to Unstarred Question 77 given in the Rajya Sabha on dated the 3rd May, 1993 and state:

(a) in what manner Government monitor and enforce policy on outsiders who are not Government servants but are leading service Associations/Unions in respect of Central Government Departments; and

(b) the details of number of such persons who are not in service and were not